

**Private Sector Power Projects**

5776. DR. RAVI MALLU: Will the Minister of POWER be pleased to state:

(a) the total number of private sector power projects sanctioned by the Government during the last three years, State-wise;

(b) whether there is any prescribed time framed for the completion of these projects;

(c) if so, the details thereof; and

(d) whether there is provision for any penalty clause if the project is not completed as per the schedule?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) State-wise number of proposals for setting up of power projects in the private sector techno-economically cleared by Central Electricity Authority (CEA) during the last three years (April 1, 1996 to March 31, 1998) are given below:

Sl.No.	State	No.
1.	Andhra Pradesh	3
2.	Karnataka	2
3.	Tamil Nadu	6
4.	Madhya Pradesh	12
5.	Gujarat	3
6.	Uttar Pradesh	2
7.	Bihar	1
8.	Maharashtra	1
9.	Rajasthan	1

(b) and (c) CEA, while according techno-economic clearance, prescribes commissioning schedules in respect of each power project from the date of financial closure.

(d) Usually, there are specific clauses in the Power Purchase Agreements for penalties on account of the failure of the Independent Power Producers to adhere to the agreed time-schedule for completion of the project.

**Corruption in Judiciary**

5777. SHRI R. SAMBASIVA RAO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news about corruption in Judiciary appearing in Indian Express dated January 22, 1998;

(b) if so, whether the former Chief Justice of India has pointed out that time has come to enact a law to hold judges accountable;

(c) if so, the reaction of the Government thereto; and

(d) the steps taken or proposed to be taken by the Government to check corruption in the judiciary?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) Yes, Sir.

(b) to (d) One of the items of the National Agenda for Governance is to set up a National Judicial Commission to make recommendations for Judicial appointments in the Supreme Court and the High Courts and draw up a code of ethics for the judiciary.

*[Translation]*

**Lucknow - Lhasa Highway**

5778. SHRI BACHI SINGH RAWAT "BACHDA": Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Lucknow-Lipulekh motor road upto Indo-China Border, which was between Lucknow-Lhasa earlier, has the status of Highway;

(b) if so, whether the Union Government have provided the facility for transportation of high speed heavy vehicles by giving special care to this Highway upto China Border;

(c) if not, the reasons therefor;

(d) whether the Government propose to allocate special Central fund for the construction/maintenance of this highway and other hilly motor roads connected to it keeping in view the existing Indo-China relations; and